

**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD****R/WRIT PETITION (PIL) (WRIT PETITION (PIL)) NO. 90 of 2023**

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BALWANTSINH SETANSINH VAGHELA

Versus

MINISTRY OF HOME AFFAIRS

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Appearance:

ANURAG R RATHOR(9315) for the Applicant(s) No. 1,2,3

MR YATIN OZA, SENIOR ADVOCATE WITH MR HJ DHOLAKIA(5862) for  
the Applicant(s) No. 1,2,3

MR MASOOM K SHAH(6516) for the Applicant(s) No. 1,2,3

for the Opponent(s) No. 3,4,5,6,7

ADVANCE COPY SERVED TO GOVERNMENT PLEADER/PP for the  
Opponent(s) No. 1

KSHITIJ M AMIN(7572) for the Opponent(s) No. 2

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CORAM:**HONOURABLE THE CHIEF JUSTICE MRS. JUSTICE**  
**SUNITA AGARWAL**

and

**HONOURABLE MR. JUSTICE ANIRUDDHA P. MAYEE**

Date : 20/10/2023

ORAL ORDER

**(PER : HONOURABLE THE CHIEF JUSTICE MRS. JUSTICE SUNITA  
AGARWAL)**

Despite a categorical order dated 18.09.2023 passed by us, the categorical status report has not been filed by the respondent no.2 namely Secretary, Ministry of External Affairs, Government of India. The status report supplied to the Court today by way of affidavit of the Director (CPV) in CPV Division of Ministry of External Affairs, New Delhi is a sketchy, not supported by any communications mentioned therein. There is no categorical statement with regard to the response if any, received by

the Ministry of External Affairs to the communications made by it to the Embassies/High Commissions/Ambassador of India in different countries, mentioned therein. Apart from writing letter, nothing has been done on the part of respondent no.2 to find out the whereabouts of 9 missing Indians. Taking strong exception to the inaction on the part of respondent no.2, in order to give one opportunity to make corrections, the matter is posted on 29.11.2023.

The personal affidavit of the Secretary, Ministry of External Affairs, Government of India shall be filed on the next date fixed.

Sd/-  
**(SUNITA AGARWAL, CJ)**

Sd/-  
**(ANIRUDDHA P. MAYEE, J.)**

ABHISHEK